

OA 432/94

05.2.96

No sitting. Adjourned
to 27.2.96 for hearing.

B.O.C.

103/14/96

GR
Pleadings are
complete.

Kucy
26/2/96

27.2.96

O.A No 1254/88

Hon. Mr S. Das Gupta AM
Hon. Mr T. L. Vema SM

Learner Counsel for the
applicant submits that according
to information received by her
informally, the grievance of
the applicant has already
been ~~restored~~^{redressed} by the department.
He has, however, not been able
to obtain any formal confirmation
in this regard. In view of
this it is not pressed. Applicant
is, therefore, dismissed as not pressed.

JMT

AM